

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1213 of 2021**

Narayan Prasad @ Narayan Bhagat Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None
For the State : None

Order No.02 Dated- 20.04.2021

The matter is taken up through video conferencing.

No one turns up either on behalf of the petitioner or on behalf of the State.

Perusal of the record reveals that this petition has been filed invoking the jurisdiction of this Court under Section 438 Cr.P.C. and the alleged offences involved in this case includes the offence punishable under Section 3 (1) (s) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the prayer for bail of the petitioner has been rejected by learned Special Judge, under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act. Section 14 (A) (2) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 envisages that in appeal will lie in such case hence this petition under section 438 of the Code of Criminal Procedure is not maintainable.

Accordingly, this petition being not maintainable is dismissed.

(Anil Kumar Choudhary, J.)